

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CHINTTPURNI ENGINEERING
WORK PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	CHINTTPURNI ENGINEERING WORK PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17.07.2009
3. Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35122UP2009PTC037807
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: HIG-IV, Sector-E, Aliganj Lucknow UP-226024
6. Insolvency commencement date in respect of corporate debtor	14.02.2020
7. Estimated date of closure of insolvency resolution process	11.08.2020 (Being 180 days from commencement of CIRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Kashi Viswanathan Sivaraman Reg.No: IBBI/IPA-001/IP-P00900/2017-2018/11497
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: Flat No.204, Block-Menka, V3S Indralok, Plot No.GH-1, Nyay Khand-1, Indirapuram, Ghaziabad, Uttar Pradesh, 201014. Email id:sivarita68@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi-110048 Email ID: cew@aaaainsolvency.com, sivaraman@aaaainsolvency.com
11. Last date for submission of claims	28.02.2020

12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms	<u>A.RELEVANT FORMS</u> Web link : https://ibbi.gov.in/home/downloads

Notice is hereby given that the **National Company Law Tribunal, Allahabad Bench** has ordered the commencement of a corporate insolvency resolution process of the **CHINTPURNI ENGINEERING WORK PRIVATE LIMITED on 14.02.2020.**

The creditors of **CHINTPURNI ENGINEERING WORK PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 28.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



K. Viswanathan Sivaraman
Kashi Viswanathan Sivaraman
Interim Resolution Professional
In the matter of Chintpurni Engineering Work Private Limited
Registration No. IBBI/IPA-001/IP-P00900/2017-2018/11497
Date : 17.02.2020
Place : New Delhi